

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH F: NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER  
ITA No.1983/Del/2020  
Assessment Year : 2009-10**

<b>Sarvpriya Financial Solutions Private Limited, C-1/14, First Floor, Prashant Vihar, Rohini, New Delhi-110085 PAN-AADCC3400C</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-22(3), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **19.02.2021**  
Date of pronouncement : **19.02.2021**

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-15, Delhi, dated 13.01.2020.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 15.02.2021 has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 19<sup>th</sup> February, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

*Shekhar*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

By Order

Assistant Registrar,  
ITAT, Delhi